

**HIGH COURT OF MADHYA PRADESH, JABALPUR**

**ORDER**

No. 1263 /Confdl./2014  
II-2-69/2011(Pt.-5)

Dated 01<sup>st</sup> November, 2014

The Madhya Pradesh State Judicial Academy, High Court of M.P. (MPSJA), Jabalpur is going to conduct Specialised Training Programmes at other institutes for Judicial Officers of the Sub-ordinate Courts in persuasion of the Guidelines of the Government of India for release and utilization of Grant-in-aid recommended by 13<sup>th</sup> Finance Commission (FC-XIII).

For the aforesaid purpose, **30** Judges of the Sub-ordinate Courts, whose names have been shown in the endorsement, are nominated to participate in the Specialised Training Programme scheduled to be held from **15<sup>th</sup> to 17<sup>th</sup> November, 2014** at **Medico-Legal Institute, Gandhi Medical College Building, Bhopal.**

The District & Sessions Judge, Bhopal is directed to:

- (1) Make all arrangements for accommodation, dinner and local conveyance (pick and drop vehicles from Railway Station/ Bus Stand to Place of Stay and to place of venue) for the participant Judicial Officers as per Training Programme within the limits of budgetary allocation for that purpose.
- (2) Depute one Judicial Officer for over seeing the arrangements of this training programme.
- (3) Intimate to all participant Judicial Officers about their place of Stay, local conveyance etc.
- (4) Contact the Director, Medico Legal Institute, Bhopal, Gandhi Medical College Building, Bhopal for further necessary details. **Tel. No. 0755 2540588, 2540585, Mbl. 9425300998.**

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

  
01.11.14

**(VED PRAKASH)  
REGISTRAR GENERAL**

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01/11/2014

Endt. No. 1264 /Confdl./2014  
II-2-69/2011(Pt.-5)

Dated 01<sup>st</sup> November, 2014

Copy forwarded to:

1. The Principal Secretary, Government of M.P., Law & Legislative Affairs Department, Vindhychal Bhawan, Bhopal for information.
2.
  1. Shri Deepesh Kumar Tiwari, II A.D.J., Chhindwara.
  2. Shri Sharat Chandra Saxena, II A.D.J., Ujjain.
  3. Shri Priyadarshan Sharma, XI A.D.J., Indore.
  4. Shri Ashvaque Ahamad Khan, I A.D.J., Dhar.
  5. Shri Dharendra Singh, I A.D.J., Chhatarpur.
  6. Shri Sanjay Kumar Pandey, III A.D.J., Bhopal.
  7. Shri Mahesh Kumar Saini, X A.D.J., Indore.
  8. Shri Manoj Kumar Tiwari (Sr.), II A.D.J., Sidhi.
  9. Smt. Pratibha Satawane, III ADJ, Gadarpur, District Narsinghpur
  10. Smt. Manisha Baser, I A.D.J., Biaora, District Rajgarh.
  11. Shri Chandramohan Upadhyaya, II A.D.J., Katni.
  12. Shri Mohammad Azhar, XIV ADJ, Gwalior.
  13. Shri Vaibhav Mandloi, III A.D.J., Burhanpur.
  14. Shri Shivkant, III A.D.J., Morena.
  15. Shri Dinesh Prasad Mishra, XV A.D.J., Bhopal.
  16. Shri Upendra Pratap Singh, XII A.D.J., Bhopal.
  17. Ku. Suman Shrivastava, II A.D.J., Betul.
  18. Shri Anoop Kumar Tripathi, III A.D.J., Sagar.
  19. Shri Hemant Joshi, II A.D.J., Neemuch.
  20. Shri Padmesh Shah, I A.D.J., Multai, District Betul.
  21. Smt. Vandana Jain, I A.D.J., Vidisha.
  22. Shri Sharad Bhamkar, IV A.D.J., Tikamgarh.
  23. Shri Rajeev K. Pal, A.S.J., Special Court No.8, under Electricity Act, 2003, Jabalpur.
  24. Shri Awinash Chandra Tiwari, V A.D.J., Bhopal.
  25. Shri Devnarayan Patil, XI A.D.J., Bhopal.
  26. Shri Rambresh (Yadav), ASJ, Special Court No.1, under Electricity Act, 2003, Bhopal.
  27. Shri Qamar Iqbal Khan, III A.D.J., Shivpuri.
  28. Shri Ajay Kumar Tailor, I A.D.J., Bhind.
  29. Shri Ajay Kumar Singh, III A.D.J., Mandla.
  30. Smt. Savita Singh, XVII A.D.J., Indore.

11/11/2014



**With a direction to participate in the Specialised Training Programme at Medico-Legal Institute, Gandhi Medical College Building, Bhopal from 15-17 November, 2014.**

The participant Judicial Officers should report at **9.30 am sharp on 15<sup>th</sup> November, 2014** to the Director, Medico-Legal Institute, Gandhi Medical College Building, Bhopal.

3. The participant Judicial Officers (except Judicial Officer from headquarter, Bhopal) shall be entitle for T.A. and D.A., as per entitlement under the applicable Rules. These payments shall be made by the District & Sessions Judges of the concerned district in which the participant is posted. Working lunch and tea twice will be provided by the Medico Legal Institute at venue.
4. The participant Judicial Officers (except Judicial Officers from headquarter, Bhopal) shall be provided accommodation at Bhopal. Facility of Local conveyance, only pick and drop vehicles, from Railway Station/ Bus Stand to place of stay on arrival and from place of stay to Railway Station/ Bus Stand on departure and to place of venue during training of the participant Judicial Officers, will be provided by the District & Sessions Judge, Bhopal.
5. The participants are further directed to contact District & Sessions Judge, Bhopal regarding arrangements of stay and local conveyance.
6. The officers nominated are directed to arrange their Board Diary in such a manner that no case is listed on the dates, on which they are directed to attend this training. If, cases have already been fixed for the said dates, Summons should not be issued and if Summons are issued, the parties should be informed about the change in dates.
7. The participant Judicial Officers should not seek any adjustment or exemption unless it is a case of *vis-major*.
8. After completing the Training, the participant Judicial Officers are requested to intimate the Registry about their participation.
9. District and Sessions Judge, **Chhindwara / Narsinghpur / Indore / Dhar / Chhattarpur / Bhopal / Sidhi / Shivpuri / Katni / Bhind / Mandla / Gwalior / Rajgarh / Burhanpur / Betul / Jabalpur /**

Acw  
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**Vidisha / Morena / Neemuch / Sagar / Tikamgarh** for information and necessary action. You are further directed to send confirmation of receiving of this communication immediately, by fax.

10. Budgetary allocation of **Rs. 2,50,000/-** has been made to District & Sessions Judge **Bhopal** to meet the expenses of Specialized Training Programme to be held form **15<sup>th</sup> to 17<sup>th</sup> November, 2014** at **Medico Legal Institute, Bhopal**. The District & Sessions Judge, Bhopal has been provided with necessary budget to meet out all the expenses incurred in organizing this training programme vide Registry Memo No. D/5126, dated 15.09.2014.
11. **Rs. 5,000/- per participating Judicial Officer** have been allocated to those District and Sessions Judges from whose District the nominations of Judges have been made (except District H.Q, Bhopal) for **reimbursement** of T.A./D.A. Additional amount may be demanded by the respective District Judges, if required.
12. The Director, Medico legal Institute, Government of M.P., Home Department, Gandhi Medical College Building, Bhopal for information & necessary action.
13. The Member Secretary, MPSSLSA, Jabalpur for information.
14. The Director, MPSJA, Jabalpur, for information and necessary action.

  
21.11.14  
(VED PRAKASH)  
REGISTRAR GENERAL

*Avn*  
21/11/2014